

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO:II**

SPECIAL BENCH(Video Conference)

**CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL
HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 05.08.2021 AT 12:30 PM THROUGH VIDEO CONFERENCE

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.376/95/HDB/2020
NAME OF THE COMPANY	Valluripally Raja Sekhar & Sew Infrastructure Ltd
NAME OF THE PETITIONER(S)	State Bank of India
NAME OF THE RESPONDENT(S)	Valluripally Raja Sekhar & Sew Infrastructure Ltd
UNDER SECTION	95 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Learned Counsel for Petitioner and Learned Counsel for Respondent appeared via video conference.

Learned Counsel for Petitioner submitted that the debt is assigned to ARC and he has instructions to withdraw the matter. Memo has been filed for permission to withdraw the matter. Permission is granted. Hence, **CP 376/95/HDB/2020 is allowed to be withdrawn and stands disposed of.**


MEMBER (T)


MEMBER(J)

Syamala